

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE MR. JUSTICE T.R. RAVI

TUESDAY, THE 21<sup>ST</sup> DAY OF APRIL, 2020 /1<sup>ST</sup> VAISAKHA, 1942

CRL. M.A. NO. /2020

IN

CRIMINAL APPEAL TEMP. NO.3 OF 2020.

(AGAINST THE JUDGMENT DATED 25/06/2019 IN SESSIONS CASE NO.  
369 OF 2018 PASSED BY THE COURT OF ADDITIONAL SESSIONS  
JUDGE, OTTAPPALAM)

APPELLANT:

ABDUL RAHIM @ RAHIM, AGED 30 YEARS,  
S/O KUNJUMHAMMED MUSALIYAR,  
KURUTHOLAYIL HOUSE, KODUMUNDA,  
PALAKKAD - 679303

BY ADVOCATES M/S. UMMUL FIDA,  
ARUN CHAND,  
THAREEQ ANVER K.,  
K. SALMA JENNATH,  
ABHIJITH S.R.,  
SHAHNOY SHAJI AND  
JAI GOVIND M.J.

RESPONDENT/STATE:

THE STATE OF KERALA REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM - 682031.

BY PUBLIC PROSECUTOR SHRI P.P. THAJUDHEEN

THIS UNNUMBERED CRL.M.A. IN CRIMINAL APPEAL HAVING COME UP  
FOR ORDERS ON 21/04/2020, THE COURT ON THE SAME DAY PASSED  
THE FOLLOWING:-

CRL. M.A. NO. /2020  
in Cr1.A.TEMP.NO.3/2020.

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**ORDER**

Devan Ramachandran, J.

Shri P.P.Thajudeen, learned Public Prosecutor, takes notice on behalf of the State before admission and seeks time to file counter affidavit to the application filed by the appellant for condonation of delay. List this case, therefore, soon after vacation.

**DEVAN RAMACHANDRAN  
JUDGE**

**T.R.RAVI,  
JUDGE**

**ms/DSN**